

SHRIMATI SHEILA DIKSHIT: May I please. The Hon. Speaker has been kind enough to accept another discussion next week...

(Interruptions)

PROF. MADHU DANDAVATE: That is only on Bofors. But this is regarding a White Paper concerning all defence deals from January 1980 including FERA violation.

(Interruptions)

SHRIMATI SHEILA DIKSHIT: If there is anything that stops you from saying anything and everything under the sun on any subject .. (Interruptions) You are talking of a situation as though we are doing it And one of you talks about brute majority What do you mean by brute majority? We are a majority.

(Interruptions)**

MR DEPUTY SPEAKER Nothing will go on record. I don't want such kind of remarks... (Interruptions) I cannot allow.

(Interruptions)**

MR. DEPUTY SPEAKER: First of all, I want to announce that regarding the Resolution on Measures for Upliftment of Tribal People, we will extend the time based on the sense of the House by two hours I think the House will accept this.

PROF MADHU DANDAVATE: No Sir.

SOME HON. MEMBERS: No, Sir

MR. DEPUTY SPEAKER: You are not accepting it.

PROF. MADHU DANDAVATE: Under Rule 388 I move that the rule regarding restricting the extension upto 7 O' clock be suspended and after that whatever they will require may be done

MR DEPUTY SPEAKER: You give it in writing. I will see.

PROF. MADHU DANDAVATE: He moved for extension of time orally.

MR DEPUTY SPEAKER: Generally for the extension of the same discussion it is put to the House orally Now you have asked for suspension of some other thing. This kind of extension of time for the same discussion is orally done always. Regarding extension beyond 7 O' clock, a separate notice is required.

PROF. MADHU DANDAVATE: The other day Mr. Azad moved the Resolution for suspension orally. He did not give you in writing He moved for suspension under Rule 388 orally

(Interruptions)

MR. SPEAKER: I want to make it clear The first move has come for extension of the time. If this move is adopted by the House then I will give extension After that you can move immediately, I have no objection (Interruptions). I think the time has been extended for this discussion by two hours That is accepted Then, Prof Dandavate, what is your Motion?

19.05 hrs.

MOTION RE: SUSPENSION OF RULE 26

PROF. MADHU DANDAVATE (Rajapur) move the following under Rule 388 I beg to move :

"That Rule 26 be suspended so as to allow sitting of House beyond 7 p.m. today to transact Private Members' Business for the day."

MR. DEPUTY-SPEAKER : The question is:

"That Rule 26 be suspended so as to allow sitting of House beyond 7 p.m.

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today to transact Private Members' Business for the day."

Those in favour may say "Aye".

SOME HON. MEMBERS: Aye.

MR. DEPUTY SPEAKER: Those against may say "No."

SEVERAL HON. MEMBERS: No.

MR. DEPUTY SPEAKER: The "Noes" have it. The "Noes" have it.

SOME HON. MEMBERS: "Ayes" have it.

MR. DEPUTY SPEAKER: Let the lobbies be cleared.

MR. DEPUTY SPEAKER: The lobbies have been cleared.

The question is:

"That Rule 26 be suspended so as to allow sitting of House beyond 7 p.m. today to transact Private Members' Business for the day."

The Lok Sabha divided.

MR. DEPUTY SPEAKER: I want to inform the House that there is no quorum. For lack of quorum, I cannot announce the result. Therefore, the House stands adjourned to re-assemble on Monday, the 24th August, 1987, at 11 a.m.

19.09 hrs.

The Lok Sabha then adjourned till Eleven. of the Clock on Monday, August 24, 1987/Bhadra 3, 1909 (Saka)